



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CP No. 060/56/2019  
OA No. 060/1537/2018  
MA. No. 60/600/2019**

**Chandigarh, this the 5<sup>th</sup> day of February, 2020**

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)**

Rajinder Sharma aged 56 years, son of Sh. Pitamber Swarup Sharma, resident of House No. 46, Sector 19, Panchkula.

.....Petitioner

BY ADVOCATE: **Sh. R.P. Lubana**

VERSUS

1. Ms. Radhika Singh, Director, Department of Panchayat and Rural Development, Paryavaran Bhawan, U.T. Sector 19-B, Chandigarh-160 019.
2. Sh. Nanak Sing, The Chairman, Department of Panchayat Samiti, Paryavaran Bhawan, Sector 19-B, Chandigarh-160 019.
3. Ms. Parminder Kaur, The Executive Officer, Department of Panchayat Samiti, Paryavaran Bhawan, Sector 19-B, Chandigarh-160 019.

.....Respondents

BY ADVOCATE: **Sh. Rohit Sharma proxy counsel for  
Mr. Aseem Rai.**

**ORDER (ORAL)**

**MR. SANJEEV KAUSHIK, MEMBER(J):-**

1. Learned counsel for the parties are in agreement that this petition has been rendered infructuous as the relevant order has since been complied with.

2. CP is disposed of accordingly. Notices stand discharged.



3. MA pending, if any, is also disposed of accordingly.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 05.02.2020**

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